therefore, I have not got all the details about U.P. at present with me. I can get the information .

SHRI AKBAK ALI KUAN: What is the policy of the Government regarding the increasing or decreasing of the cultivation regarding opium?

SHRIMATI TARKESHWARI SINHA: The Government of India's policy in regard to the cultivation of it is largely guided by international obligations, to restrict it to the minimum. We restrict it to the actual manufacture of alkaloids in the country and also provide for its consumption on medical grounds. We also provide some quantum of opium for export for which we have a good market. But it is strictly guarded and is under strict control.

श्री विनल हुनार मन्नालालजी चौरड़िया : क्या यह बताने का कब्ट करेंगी कि यह प्रतिबन्ध वयों लगा रखा है ? ग्रजमेर से खंडवा तक जो ट्रेन जाती है, उस लाइन के १५ मील इबर से उधर तक, नीमच से लेकर रतलाम तक के काम्तकारों को इनके लिये ल.इतेंस क्यों नहीं दिया जाता है और यह प्रतिबन्ध लगाने का क्या कारण 8?

श्रीतनो तारकेश्वरी सिनहा : अफीम की खेती पर प्रतिबन्ध लगाने का सिद्धांत है ग्रीर केवल इसीलिये ऐसा है।

श्री विमलकृतार मन्तालालजी चौरड्रियाः केवल एक पर्टिक्यलर क्षेत्र पर प्रतिबन्ध लगाने का क्या कारण है? यातो यह द्यादेश देदीजिये कि कहीं भी खेती न हो, तो वह अपने आप बन्द हो जायेगी, लेकिन एक खास क्षेत्र पर प्रतिबन्ध लगाना कुछ उचित नहीं लगता।

श्रीमती तारकेश्वरी सिनहा : हर जगह प्रतिबन्ध लगाया जा रहा है, अपने अपने तरीके से लगाया जाता है, अफीम की खेती बिना प्रतिबन्ध के नहीं की जाती।

شمى اے - ایم - طارق صاحب سے میں یہ جابنا چاھتا ھوں کہ عم یہ جو اپلی افیوں باعر کے ملکوں کو بھیجتے ھیں وہ کون کون میے ملکوں کو بھیعتے ھیں اور اے ملکوں کی هندوستان کی افیون نے ہارے میں کی رائے ہے -

†शिए० एम० तारिकः वजीर साहिबा से मैं यह जानना चाहता हूं कि हम यह जो अपनी अपन्न बाहर के मुल्कों को भेजते हैं वह कौन कौन से मुल्कों को भेजते हैं श्रीर उन मुल्कों की हिन्द्स्तान की श्रप्यन के वारे में क्या राय है?]

श्रीमती तारकेश्वरी सिनहा : हिन्दुस्तान से जो अफीम बाहर जाती है उसके मता-ल्लिक राय तो बहुत अच्छी है चौर इतिलये हमारा निर्यात बद्धत काफी बढ़ा है। बाहर के मुल्कों से जो मांग आती थी वह पहले कम थी लेकिन अब वह बढ़ी है। १६५४-५५ में करीब २११ टन की थी भौर १.४ करोड़ हाये की ग्रफीम बाहर गई, लेकिन १६६०-६१ में उसी की मांग ६०० टन हो गई जिसकी कीमत करीब ५ करोड़ रूपये थी। इधर कुछ मांग फिर गिरी है चंकि टकीं ने भी काम्पीटीशन शुक्र कर दिया है मगर हम हमेशा उम्मीद करते हैं कि बाहर के मुल्कों में हमारी खात अच्छी रही है और अच्छी रहेगी।

APPLICATIONS FOR RELEASE OP FOREIGN EXCHANGE FOR HIGHER STUDIES ABROAD

f Shri J. K. P. NARAYAN ♦435. SINGHt:

> SHRI SUNDAR MANI L PATEL:

Will the Minister of FINANCE be pleased to

- (a) the total number of applications for release of foreign exchange for the purpose of higher studies abroad
- f[] Hindi transliteration. JThe question was actually asked on

the floor of the House by Shri J. K. P. Narayan Singh.

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received by the Reserve Bank of India during 1962 and so far during 1963; and

(b) the number out of those applications which were rejected and the reasons therefor?

THE DEPUTY MINISTER IN IHE MINISTRY OP FINANCE (SHRIMATI TARKESHWARI SINHA): (a) and (b) Information is being collected and will toe placed on the Table of the House in due course.

SHRI SITARAM JAIPURIA: What are the higher studies and the subjects for which foreign exchange is usually granted?

SHRIMATI TARKESHWARI SINHA: For technical subjects, the grant of foreign exchange is very liberal. For technical training and degree courses or diploma courses, we allow foreign exchange very liberally. So far as the non-technical subjects are concerned, we put certain minimum educational marks. For example, for graduates, they must secure 60 per cent, of the marks and for M.A. Degree-holders, we insist that they should at least secure 56 per cent, of the marks. There are a few subjects which are under the 'ban list* to which no foreign exchange is allowed.

SHRI SITARAM JAIPURIA: What are those technical subjects-"technical subjects" is a very big term-for which foreign exchange is allowed?

TARKESHWARI Shrimati Interior decoration, ballet dancing and ell these subjects come under banned list.

DISAPPEARANCE OF DOCUMENTS FROM COURTS OF CUSTODIAN OF EVACUEE PROPERTY, DELHI

•436. SHRI LOKANATH MISRA: Will the Minister of Works, Housing and REHABILITATION be pleased to refer to the answer given to Unstarred Question No. 108 in the Rajya Sabha on 4th March, 1963 and state whether

Government have received complaints ol pilferage of documents from flies relating to properties VI|301 to VI|304, VI/281 (old numbers), IV/754 and IV/751 (old numbers), 11)1908, Royal Electric Co., Sadar Bazar, Delhi and Ajanta Cafetaria, Connaught Circus, New Delhi from the court of Custodian of Evacuee Property, Delhi?

THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): The property files relating to properties No. VT|301 to VI|304, VIJ281 IV|754 and rV|751 (old numbers and II|1908 have been checked and there is no indication about any complaint regarding the pilferage of documents from the court of the Custodian. It is not possible to give information about the Royal Electric Co., Sadar Bazar, Delhi and Ajanta Cafetaria, Connaught Circus, New Delhi without the full particulars of the property like its Municipal, Ward|Block numbers.

SHRI LOKANATH MISRA: May I know whether the hon. Minister has received complaints even from Members of Parliament, from Shri N. B. Khare, Shri Deshpande and Shri Gurupada Swamy? Is it a fact? Did they write to him?

SHRI MEHR CHAND KHANNA: The question relates to the pilferage of files from the court of the Custodian. I have made enquiries and I have been assured that there is no pilferage.

SHRI LOKANATH MISRA: May I know if the Special Police Establishment enquired into it and if they asked for permission for prosecution?

SHRI MEHR CHAND KHANNA: I have no information but I certainly take the information from the hon. Member: and I shall look into the matter.

SHRI B. D. KHOBARAGADE: May I know whether this enquiry regarding the pilferage of documents ha*